

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KESMA IMPEX PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Kesma Impex Private Limited
2.	Date of Incorporation of Corporate Debtor	21/01/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1992PTC064967
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	E/9, M.R Housing Society, Relief Road, Opp. Raheja collage, Santacruz (W), Mumbai - 400054
6.	Date of closure of Insolvency Resolution Process	August 27, 2024
7.	Liquidation commencement date of Corporate Debtor	August 28, 2024 (Copy of Rectified order for initiation of liquidation was received on October 30, 2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: M/s. Renascence Insolvency Resolution Professionals Private Limited Registration No: IBBI/IPE-0093/IPA-1/2022-23/50034
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: rj@rirp.co.in ; kipl@rirp.co.in
11.	Last date for submission of claims	November 29, 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Kesma Impex Private Limited on August 28, 2024. However, the copy of the rectified order for initiation of liquidation was received on October 30, 2024.

The stakeholders of Kesma Impex Private Limited are hereby called upon to submit their claims with proof on or before November 29, 2024, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

(In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.)



Date: October 31, 2024
Place: Mumbai

Rajkumar Jaiswal
Authorised Signatory of
Renascence Insolvency Resolution Professionals Private Limited
As Liquidator of Kesma Impex Private Limited
IBBI Reg No.: IBBI/IPE-0093/IPA-1/2022-23/50034